

has the effect of being titillating.

(c) The suggestions recommended by the Conference have been placed under examination.

Screening of Film "Stree—Women in India"

6163. SHRI P.M. SAYEED: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government commissioned a film director to make a film for screening of "Stree—Women in India" exhibition organised in Moscow;

(b) the estimated cost of the film;

(c) whether Government approved the script of the film;

(d) whether the film was finally rejected and excluded from the exhibition; and

(e) if so, the main reasons therefor and the level at which the film was disqualified?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (e). The Government did not commission any film director to make films for the Women's Exhibition in Moscow. A contract was given to Shri Dashrath Patel and Ms. Chandralekha for setting up the exhibition. They in turn got a 30 minute film and a series of video films made. The estimated cost of all the films is Rs. 14 lakhs. Government had not approved of the script of any film. Presumably the Hon'ble Member is making a reference to the half an hour film made by Shri G. Aravindan. This film was rejected along with a couple of other video films as they were not

considered appropriate for the Exhibition in the USSR.

Production of Video Films

6164. DR. B.L. SHAILESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the production and exhibition of video films is regulated by the Cinematographic Act, 1952 and the Rules made thereunder;

(b) whether these video films are subject to the control of Central Board of Film Censors and the Censor Rules at present are applicable to the feature films before these are certified for public exhibition; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) to (c). Production of films in the country is mostly in private hands and, therefore, Government has no control over the films at production stage. However, films, including original video films, meant for public exhibition in India are required to be certified under the provisions contained in the Cinematograph Act, 1952 (37 of 1952), and Rules made thereunder. These Rules specify that once an application for certification has been made, the film is seen by an examining committee. If the decision of the examining committee is not acceptable to the applicant, or if the Chairman of the Central Board of Film Certification so desires, the film is seen by a Revising Committee. Also, if the producer is dissatisfied with the decision of the Board, at any stage, he may move an application before the Film Certification Appellate Tribunal at Delhi for review of the Board's decision.

Video versions of films already certified by the Central Board of Film Certification do not require fresh examination and certification.

School Teachers Working as Secondary Teachers

6165. SHRI SITARAM J. GAVALI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some of the secondary school teachers of the Union Territory of Dadra and Nagar Haveli have been asked to work as higher secondary teachers/post graduate teachers;

(b) if so, since when;

(c) whether extra allowances as per the rules are being paid to such teachers;

(d) if not, the reasons therefor; and

(e) the quantum of such extra allowance being paid?

THE MINISTER OF STATE OF THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRI L.P. SHAHI) (a) to (e). In Dadra and Nagar Haveli, there are three Higher Secondary Schools having classes from Class VIII to XII. The teachers appointed in the TGT grade teach in these classes. No separate grade of PGT teachers has been created in the Union Territory.

Air India Revenue on Gulf Sector

6166. SHRI H.A. DORA:
SHRI G.S. BASAVARAJU:
SHRI BALASAHEB VIKHE
PATIL:
SHRIMATI BASAVARAJES-
WARI:

Will the Minister of CIVIL AVIATION be

pleased to state:

(a) whether Air India has finalised a new strategy to increase its revenue on the Gulf route through rationalisation of its network in the face of severe competition;

(b) if so, the details thereof;

(c) the time by which the same is likely to be implemented;

(d) whether any flights have been curtailed/withdrawn by Air India since January 1, 1988 on the Gulf sector; and

(e) if so, the reasons and details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA):

(a) to (c). Yes, Sir. With a view to increasing its revenue on the Gulf route, Air India has increased its capacity on some of the Gulf routes by adding more frequencies or by introducing larger aircraft. Changes introduced with effect from 28th March 1988 are:

(i) Two additional flights with A-310 to Kuwait.

(ii) Service to Muscat on Fridays to be operated by Boeing 747 instead of A-310.

(iii) Introduction of a new A-310 service to Dubai on Mondays.

(d) and (e). While from January, 1988, Air India has not curtailed/withdrawn flights on the Gulf Sector, effective February 21, 1988, flights to Dhahran have been curtailed by two i.e. from seven flights a week to five flights a week. However, effective from the same date, two flights have been introduced to Riyadh.